Editor of the Monthly magazine "TAXINDIA' of the All India Income-tax Employees Federation to stop publication forthwith;

(b) whether the Central Board of Direct Taxes, New Delhi, have received any complaint against this publication; and

(c) if so, what are the details of the complaint and the reasons for such directions of the Board?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHFI ZULFIQUARULLAH): (a) to (c) In January, 1975, the Income Tax Employees' Federation (recognised body) complained against the publication of a journal 'Taxindia" by the unrecognised Federation, namely, All India Income Tax Employees' Federation. It was stated by them that the journal was being used as a vehicle of false propaganda agaimt the recognised Federation and a request was made to withdraw permission granted for the publication of the said journal. The All India Income Tax Employees' Federation (unrecognised body) was publishing this journal unauthorisedly without obtaining the Government's approval. The Publisher and the Editor of the journal were, therefore, warned and asked in May, 1975, to stop the publication of the journal forthwith.

Proposal to amend the definition of "Dealer"

1086. SHRI S. KUMARAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Government of Kerala have made a proposal to the Central Government to make amendments to the definition of the term "dealer" in the Central Sales Tax Act; and

(b) if so, what are the details thereof and the decision taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI SATISH AGARWAL): (a) Yes, Sir.

to Questions

(to) In order to enable the State Government to recover Central Sales Tax from plantation growers on inter-State sales of certain plantation crops, the Government of Kerala had proposed amplification of the term 'dealer' in the Central Sales Tax Act, 1956, so as to include such growers within its ambit.

The proposal was not found to be acceptable as it would have resulted in escalation of the prices of plantation products exported out of the country by the addition of one more point of sales taxation. It was felt that inter-State movement of plantation crops, specially those despatched directly by the growers, should be tax free as far as possible and that the growers should not be asked to pay tax on their inter-State sales of goods.

Deletion of section 5(3) of the Central Sales Tax Act

1087. SHRI S. KUMARAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Government of Kerala along with some other States have demanded the deletion of section 5(3) of the Central Sales Tax Act; and

(b) if so, what are the details thereof and the Central Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b) Sub-section (3) of Section 5 of the Central Sales Tax Act, 1956 read with article 286(1) of Ihe Constitution provides for exemption from sales tax on transaction preceding export of the nature discussed in that section. Some of the State Governments have stated that this provision has resulted in loss of revenue *to* them and hence, it should be deleted. Another suggestion, which has been received in this respect, is